

21.19hrs.

clauses 2 to 34 were added to the Bill.

NATIONAL COUNCIL FOR TEACHER
EDUCATION BILL

Clause 1

THE DEPUTY MINISTER IN THE
MINISTRY OF HUMAN RESOURCE
DEVELOPMENT (DEPARTMENT OF
EDUCATION AND DEPARTMENT OF
CULTURE) (KUMARI SELJA): On behalf of my
senior colleague, I beg to move:*

Amendment made:

Page, 1, line 6,-
for "1992" substitute "1993"

(Kumari Selja)

"That the Bill to provide for the
establishment of a National Council for
Teacher Education with a view to achieving
planned and coordinated development of
the teacher education system throughout
the country, the regulation and proper
maintenance of norms and standards in
the teacher education system and for
matters connected therewith, be taken into
consideration."

MR. SPEAKER: The question is:

"That Clauses 1, as amended, stand part of
the Bill."

The motion was adopted

*Clauses 1, as amended, was added to the
Bill.*

Enacting Formula

MR. SPEAKER: The question is:

Amendment made:

"That the Bill to provide for the
establishment of a National Council for
Teacher Education with a view to achieving
planned and coordinated development of
the teacher education system throughout
the country, the regulation and proper
maintenance of norms and standards in
the teacher education system and for
matters connected therewith, be taken into
consideration."

Page, 1, line 1,—

for forty-third" substitute—

"Forty-fourth"

(Kumari Selja)

MR. SPEAKER: The question is:

"That the Enacting Formula, as
amended, stand part of the Bill."

The motion was adopted

The motion was adopted

MR. SPEAKER: House will now take up
clause by clause consideration of the Bill.

*The Enacting Formula, as amended was
added to the Bill.*

The question is:

"That Clauses 2 to 34 stand part of the Bill".

MR. SPEAKER: The question is:

"That the long title stand part of the Bill."

The motion was adopted.

* Moved with the recommendation of the President.

The motion was adopted.

The Long Titts was added to the Bill.

KUMARI SELJA: I beg to move:

"That the Bill, as amended, be passed."

MR. SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

[Translation]

SHRI SOMNATH CHATTERJEE (Bolpur): When you perform good deeds we support you but you do more bad than good.

SHRI BUTA SINGH (Jallore): Mr. Speaker, Sir, Shri Sangma has introduced a very good Bill for the labour workers which the House approved with consensus. There was another such Bill for the lower class of the country namely labourers and Safai Karamcharis. With the best wishes of Prime Minister it got introduced in the House as well but it could not get through

SHRI RAM VILAS PASWAN (Rosera): Yesterday it was passed.

SHRI BUTA SINGH: No, the Bill which was passed yesterday did not concern National Safai Majdoor Commission. It was a different Bill. But the Bill for improving the economic and social conditions of the Safai Karamcharis is yet to be passed.

THE MINISTER OF STATE IN MINISTRY OF TEXTILES (SHRI KALPNATHRAI): It would also be passed.

SHRI BUTA SINGH: Yes, it would be passed but how much time it would take? We are hoping the same for the last three years. The Prime

Minister gave many assurance, the Bill was also introduced but it could not get through. It is my opinion that if the Prime Minister can do it after this session then he should do it.

SHRI RAM VILAS PASWAN: Mr. Speaker Sir, if you are going to thank us, we will also reciprocate in the same manner. However, before that I would like to submit to the hon. Prime Minister that despite repeated assurance being given in the House that the judgement of Mandal commission would not at all effect the interests of scheduled castes and scheduled tribes, particularly their reservation in promotions, adverse effect is evident everywhere. Now the report of Mandal Commission is being implemented in Central Government officers as well as in Bank services leading to the abolition of reservation affect the official process. we would like you to convey this message through this House. If the Prime Minister of the country makes such a statement in the House that it will not affect the reservation of scheduled castes in promotion then it would be a good signal to the people of the country, otherwise Government officials will continue to misuse it. It is the joint opinion of the members of th both sides.

This is a question of reservation for schdulec' castes and scheduled tribes. Although Mandal Commission has not uttered a single word in this regard, even then on the basis of the Supreme Court verdict the reservation in promotions of SC and ST is being curbed. On 22 Dec., the Minister of Welfare had stated that the reservation of scheduled castes and scheduled tribes would continue, still it is not being implemented. That is why I urge upon you to say a few words, which would have a great effect.

THE PRIME MINISTER (SHRI P. V. NARASIMHA RAO): Sir, the statement made by the hon. Minister of Welfare reflects the stand of the Government. There can neither be any change nor can there be any deviation from it. It is clear.